

LOK SABHA

**THE UNION TERRITORIES (SEPARATION OF  
JUDICIAL AND EXECUTIVE FUNCTIONS)  
BILL, 1968**

**(Report of the Joint Committee)**

*(Presented on the 10th December, 1968)*



**LOK SABHA SECRETARIAT  
NEW DELHI**

*December, 1968/Agrahayana 1890 (S)*

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**JOINT/SELECT COMMITTEE REPORTS  
PRESENTED TO LOK SABHA  
DURING - 1968**

Sl. No.	Name	Presented
1.	Salary, Allowances and other Amenities to Members of Parliament - J.C. Report.	7.8.68
2.	Constitution (Amendment) Bill, 1967 By Shri Nath Pai, M.P. - Report J.C.	22.7.68
3.	- do- Statement	
4.	- do- Evidence	
5.	Banking Laws (Amendment) Bill, 1967 Report of Select Committee.	6.5.68
6.	-do- Evidence	
7.	Gold (Control) Bill, 1968 Report of Joint Committee.	13.8.68
8.	Insurance (Amendment) Bill, 1968 Report of the Joint Committee.	11.11.68
9.	-do- Evidence	
10.	Criminal and Election Laws (Amendment) Bill, 1968 - Report of Joint Committee.	2.12.68
11.	Union Territories (Separation of Judicial and Executive Functions) Bill, 1968 (Report of Joint Committee.	10.12.68

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LOK SABHA SECRETARIAT

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CORRIGENDA

To

THE REPORT OF THE JOINT COMMITTEE ON THE UNION TERRITORIES  
(SEPARATION OF JUDICIAL AND EXECUTIVE FUNCTIONS) BILL, 1968.

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Bill as reported by the Joint Committee

S.P.O.

1. Page 3, line 33 for 'jurisdiction' read 'jurisdiction'
2. Page 10, in the marginal heading to Clause 13,  
for 'years' read 'years.'
3. Page 11, line 4 for "for any Magistrate," read  
"any Magistrate,"
4. Page 18, line 1 for "District Magistrate."  
read "District Magistrate,"
5. Page 25, in the marginal heading to Clause 81,  
after 'section' in add '514'
6. Page 26, line 2 for 'rrom' read 'from'
7. Page 27, lines 31-32 for 'custoday' read 'custody'
8. Page 35, line 9 for 'po' read 'police'
9. Page 35, line 10 for 'Po' read 'Power'
10. Page 41, line 23 for 'confidential' read 'Confidential'

New Delhi,  
The 2nd January, 1969.

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**JOINT COMMITTEE ON THE UNION TERRITORIES (SEPARATION OF JUDICIAL AND EXECUTIVE FUNCTIONS)  
BILL, 1968**

**COMPOSITION OF THE JOINT COMMITTEE**

**Shri Vikram Chand Mahajan—Chairman.**

**MEMBERS**

*Lok Sabha*

2. Shri Jahan Uddin Ahmed
3. Shri M. Deiveekan
4. Shri Sanjibhai Rupjibhai Delkar
5. Shri K. R. Ganesh
6. Shri R. S. Vidyarthi
7. Shri K. M. Koushik
8. Hazi Lutfal Haque
9. Shri Shri Chand Goyal
10. H.H. Maharaja Manikya Bahadur of Tripura
11. Shri M. Meghachandra
12. Shri V. Viswanatha Menon
13. Shri P. M. Sayeed
14. Shri Dwaipayan Sen
15. Shri N. Sethuramane
16. Shri Janaradan Jagannath Shinkre
17. Shri P. N. Solanki
18. Dr. A. G. Sonar
19. Shri Krishna Dev Tripathi
20. Shri Ram Sewak Yadav
21. Shri Y. B. Chavan
22. Shri Vidya Charan Shukla

*Rajya Sabha*

23. Shri P. Abraham
24. Shri M. Vero

25. **Shri S. Krishna Mohan Singh**
26. **Smt. Satyawati Dang**
27. **Kumari Shanta Vasisht**
28. **Shri I. K. Gujral**
29. **Shri Syed Ahmed**
30. **Shri Golap Barbora**
31. **Dr. Bhai Mahavir**
32. **Shri R. Ruthnaswamy**
33. **Shri A. P. Chatterjee**

**LEGISLATIVE COUNSEL**

1. **Shri K. K. Sundaram, *Joint Secretary and Legislative Counsel, Ministry of Law.***
2. **Shri V. S. Bhashyam, *Deputy Legislative Counsel, Ministry of Law.***

**REPRESENTATIVES OF THE MINISTRY**

1. **Shri M. R. Yardi, *Additional Secretary, Ministry of Home Affairs.***
2. **Shri K. R. Prabhu, *Joint Secretary, Ministry of Home Affairs.***
3. **Shri P. N. Kaul, *Deputy Secretary, Ministry of Home Affairs.***

**SECRETARIAT**

**Shri M. C. Chawla—*Deputy Secretary.***

## REPORT OF THE JOINT COMMITTEE

1. the Chairman of the Joint Committee to which the Bill\* to provide for the separation of the judicial and executive functions in Union territories was referred, having been authorised to submit the report on their behalf, present their Report, with the Bill as amended by the Committee, annexed thereto.

2. The Bill was introduced on the 26th April, 1968, in Lok Sabha. The motion for reference of the Bill to a Joint Committee was moved in Lok Sabha by Shri Vidya Charan Shukla, Minister of State in the Ministry of Home Affairs, on the 26th July, 1968, and was adopted on the same day (Appendix-I).

3. Rajya Sabha discussed the motion on the 1st August, 1968 and concurred in the motion on the same day (Appendix-II).

4. The message from Rajya Sabha was reported to Lok Sabha on the 5th August, 1968.

5. The Committee held four sittings in all.

6. The first sitting of the Committee was held on the 26th August, 1968, to draw up their future programme of work. The Committee at this sitting decided that a Press Communique should be issued advising public bodies, associations and individuals who were desirous of submitting their suggestions or views or of giving evidence before the Committee in respect of the Bill, to send written memoranda thereon for the purpose. The Committee also decided to invite the views of all the State Governments, Administrations of Union territories, Advocates General and Bar Councils and Bar Associations of India, on the provisions of the Bill and to inform them that they could also give oral evidence before the Committee, if they so desired.

7. Two memoranda on the Bill were received by the Committee from Shri Gopal Apa Kamat, Speaker, Legislative Assembly of Goa, Daman and Diu, Panaji and Shri Bhawani Shanker, Hony. Magistrate, New Delhi.

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\*Published in the Gazette of India, Extraordinary, Part II, section 2 dated the 26th April, 1968.

8. At their second sitting held on the 14th October, 1968, the Committee heard the evidence given by the Honorary Magistrates of Delhi.

9. The report of the Committee was to be presented by the 11th November, 1968. As this could not be done, the Committee at their second sitting held on the 14th October, 1968, decided to ask for an extension of time for presentation of their report upto the last day of the sixth session. Necessary motion was brought before the House and adopted on the 11th November, 1968.

10. The Committee have decided that the evidence given before them should be printed *in extenso* and laid on the Tables of both the Houses.

11. The Committee considered the Bill clause-by-clause at their third sitting held on the 22nd November, 1968.

12. The Committee considered and adopted their Report on the 29th November, 1968.

13. The observations of the Committee with regard to the principal changes proposed in the Bill are detailed in the succeeding paragraphs.

14. *The Schedule:*

(i) *Paragraph 2.*—This paragraph seeks to modify section 7(1) of the Code so as to provide that every State or Union territory shall consist of sessions divisions and every sessions division shall be a district or part of a district or consist of districts. But certain Union territories are too small and cannot have more than one sessions division. It will be administratively inconvenient if each such Union territory is constituted into a single sessions division and district for the purposes of the Code. Paragraph 2 has been modified so that existing section 7(1), under which a State or Union territory can be a sessions division as well as a district, will stand unmodified.

(ii) *Paragraph 4.*—In the proposed sub-section (2B) of section 10 provision has been made for appointment of Additional Chief Judicial Magistrates in consultation with the High Court but there is no provision for such consultation before the State Government confers all or any of the powers of a Chief Judicial Magistrate on the Additional Chief Judicial Magistrate. The Committee feel that conferment of powers should also be subject to consultation with the High Court. Paragraph 4 has been amended accordingly.



(iii) *Paragraph 17.*—There is a drafting alteration to make the intention clear.

(iv) *Paragraph 18.*—New section 38 provides that the Chief Judicial Magistrate shall exercise the powers conferred on him subject to the control of the High Court and the State Government. The Committee feel that the Chief Judicial Magistrate being a Judicial Officer should not be under the control of the State Government. The paragraph has been suitably amended.

(v) *Paragraphs 19 and 20.*—The amendments to sections 39 and 40 provide for the State Government consulting the High Court wherever necessary. The Committee feel that it should be obligatory on the part of the State Government to consult the High Court in cases relating to Judicial Magistrates. The provisions have been suitably amended.

(vi) *Paragraph 33.*—The amendment in the paragraph is of a consequential nature.

(vii) *Paragraph 40.*—The Committee feel that Executive Magistrates of the first and second classes should only be empowered under special circumstances to record statements or confessions under section 164(1). New sub-section (1A) gives effect to this.

(viii) *Paragraph 89.*—New Schedules III and IV containing the ordinary and additional powers of Judicial and Executive Magistrates have been slightly amended to make the powers enumerated therein complete.

15. The Joint Committee recommend that the Bill as amended be passed.

VIKRAM CHAND MAHAJAN,

NEW DELHI;  
The 29th November, 1968.

Chairman,  
Joint Committee.

THE UNION TERRITORIES (SEPARATION OF JUDICIAL AND EXECUTIVE FUNCTIONS) BILL, 1968

(AS REPORTED BY THE JOINT COMMITTEE)

(Words underlined indicate the amendments suggested by the Committee, asterisks indicate omissions).

A

BILL

to provide for the separation of judicial and executive functions in Union territories.

Be it enacted by Parliament in the Nineteenth Year of the Republic of India as follows:—

1. (1) This Act may be called the Union Territories (Separation of Judicial and Executive Functions) Act, 1968.
- 5 (2) It extends to all Union territories except the Union territory of Chandigarh.
- (3) It shall come into force in a Union territory to which it extends on such date as the Central Government may, by notification in the Official Gazette, appoint in respect thereof:

Short title, extent and commencement.

Provided that different dates may be appointed for different areas in a Union territory and any reference to the commencement of this

Act in relation to a Union territory or an area therein shall mean the date on which it comes into force in that Union territory or area.

Definition. 2. In sections 3 to 9, "Union territory" means any Union territory other than the Union territory of Chandigarh.

Amendments to Code of Criminal Procedure, 1898. 3. For the purpose of separation of judicial and executive functions, the Code of Criminal Procedure, 1898, shall, in its application to a Union territory, be amended in the manner and to the extent specified in the Schedule. 5 of 1898.

Amendments not to render invalid notifications, etc., before commencement of Act. 4. The provisions of this Act which amend the Code of Criminal Procedure, 1898, so as to alter the manner in which, the authority by which, or the law under or in accordance with which, any powers are exercisable, shall not render invalid any notification, order, commitment, attachment, bye-law, rule or regulation duly made or issued or anything duly done before the commencement of this Act, and any such notification, order, commitment, attachment, bye-law, rule or regulation or thing may be revoked, varied or undone in the like manner, to the like extent and in the like circumstances, as if it had been duly made, issued or done after the commencement of this Act by the competent authority and in accordance with the provisions then applicable to such case. 10 5 of 1898.

Functions exercisable by Judicial and Executive Magistrates. 5. Where under any law the functions exercisable by a Magistrate relate to matters which involve the appreciation or sifting of evidence or the formulation of any decision which exposes any person to any punishment, or penalty, or detention in custody pending investigation, inquiry or trial or would have the effect of sending him for trial before any court, such functions shall, subject to the provisions of this Act and the Code of Criminal Procedure, 1898, as amended by this Act, be exercisable by a Judicial Magistrate; and where such functions relate to matters which are administrative or executive in nature, such as the grant of a licence, the suspension or cancellation of a licence, sanctioning a prosecution, or withdrawing from a prosecution, they shall, subject as aforesaid, be exercisable by an Executive Magistrate. 25 5 of 1898.

Repeal of laws in transferred areas in Himachal Pradesh. 6. On the commencement of this Act in the transferred areas in the Union territory of Himachal Pradesh, the Punjab Separation of Judicial and Executive Functions Act, 1964, and the Code of Criminal Procedure, 1898, as in force immediately before such commencement in the said areas shall stand repealed except as respects things done or omitted to be done before such repeal under the said Punjab Act or under the provisions of the laws amended by the said Punjab Act and section 6 of the General Clauses Act, 1897. shall apply upon 35 Punjab Act 25 of 1964. 5 of 1898. 40 10 of 1897

such repeal as if such repeal were a repeal of an enactment by a Central Act; and on such commencement, the said Code as amended by this Act shall extend to, and come into force in, the said areas and the provisions of the laws (other than the said Code) amended 5 by the said Punjab Act shall have effect in the said areas as if such provisions had not been amended by the said Punjab Act.

31 of 1966. *Explanation.*—In this section, “transferred areas” means the territories added to the Union territory of Himachal Pradesh by sub-section (1) of section 5 of the Punjab Reorganisation Act, 1966, 10 except the territories comprised in the districts of Lahaul and Spiti.

7. (1) Save as provided in this section, nothing in this Act shall Saving. be deemed to affect—

15 (a) the validity, invalidity, effect or consequence of anything done or suffered to be done before the commencement of this Act;

(b) any right, privilege, obligation or liability already acquired, accrued or incurred before such commencement;

(c) any penalty, forfeiture or punishment incurred or inflicted in respect of any act before such commencement;

20 (d) any investigation, legal proceeding or remedy in respect of such right, privilege, obligation, liability, penalty, forfeiture or punishment,

5 of 1898. and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or 25 punishment may be imposed in accordance with the provisions of this Act and the Code of Criminal Procedure, 1898, as amended by this Act.

5 of 1898. (2) All legal proceedings pending before a Magistrate or Court immediately before the commencement of this Act shall, if such 30 Magistrate or Court ceases to have jurisdiction in respect of such proceedings under the provisions of the Code of Criminal Procedure, 1898, as amended by this Act, stand on such commencement transferred to the Magistrate or Court having jurisdiction under the provisions of the Code of Criminal Procedure, 1898, as amended by 35 this Act and shall be heard and disposed of by such Magistrate or Court and such Magistrate or Court shall have all the powers and jurisdiction in respect thereof as if they had been originally instituted before such Magistrate or in such Court, including the power of the succeeding Magistrate under section 350 of the Code of Criminal 40 Procedure, 1898.

Power to  
remove  
difficul-  
ties.

8. (1) If any difficulty arises in giving effect to the provisions of this Act, the Central Government, in consultation with the High Court having jurisdiction in relation to the Union territory concerned, may, by order, do anything (including the specification of the appropriate Magistrate, whether Judicial or Executive, having jurisdiction under any law) not inconsistent with such provisions for the purpose of removing the difficulty: 5

Provided that no such order shall be made after the expiration of three years from the commencement of this Act.

*Explanation.*—In this section, “High Court” shall have the same meaning as in clause (i) of sub-section (1) of section 4 of the Code of Criminal Procedure, 1898. 10 5 of 1898.

(2) Every order made under sub-section (1) shall be laid, as soon as may be after it is made, before each House of Parliament.

Power of  
Legisla-  
tive As-  
sembly  
of Union  
territory  
to amend  
this Act.

9. Notwithstanding anything contained in section 21 of the Government of Union Territories Act, 1963, the Legislative Assembly of a Union territory may by law amend this Act in its application to that Union territory. 15 20 of 1963.

## THE SCHEDULE

(See section 3) 20

### AMENDMENTS TO THE CODE OF CRIMINAL PROCEDURE, 1898

(5 of 1898)

1. For section 6, the following sections shall be substituted, namely:—

Classes of  
Criminal  
Courts.

“6. Besides the High Court and the Courts constituted under any law other than this Code for the time being in force, there shall be two classes of Criminal Courts, namely:— 25

I. Courts of Session.

II. Courts of Magistrates.

A1.—Classes of Magistrates 30

Classes of  
Magis-  
trates.

6A. There shall be the following classes of Magistrates, namely:—

I. Judicial Magistrates:

(1) Chief Judicial Magistrates.

(2) Judicial Magistrates of the first class.

(3) Judicial Magistrates of the second class. 35

## II. Executive Magistrates:

- (1) District Magistrates.
- (2) Sub-divisional Magistrates.
- (3) Executive Magistrates of the first class.
- 5 (4) Executive Magistrates of the second class.
- (5) Special Executive Magistrates.”.

2. In section 7, for sub-sections (2) and (3), the following sub-sections shall be substituted, namely:—

\* \* \* \* \*

10 “(2) The State Government, in consultation with the High Court, may alter the limits, or the number, of such divisions and districts.

15 (3) The sessions divisions and districts existing in any Union territory immediately before the commencement of the Union Territories (Separation of Judicial and Executive Functions) Act, 1968 in that Union territory shall be sessions divisions and districts respectively, unless and until they are altered as provided in sub-section (2).”.

3. In section 9,—

20 (i) in sub-section (1), after the words “sessions division, and”, the words “, in consultation with the High Court,” shall be inserted;

25 (ii) in sub-section (2), after the words “State Government”, the words “, in consultation with the High Court,” shall be inserted;

(iii) in sub-section (3), after the words “may also”, the words “, in consultation with the High Court,” shall be inserted; and

30 (iv) in sub-section (4), after the words “State Government”, wherever they occur, the words “, in consultation with the High Court,” shall be inserted.

4. In section 10,—

(i) for the marginal heading, the following marginal heading shall be substituted, namely:—

35 “District Magistrate and Chief Judicial Magistrate.”;

(ii) in sub-section (1), for the words "a Magistrate", the words "an Executive Magistrate" shall be substituted;

(iii) in sub-section (2), for the words "any Magistrate of the first class", the words "any Executive Magistrate of the first class" shall be substituted and after that sub-section as so amended, the following sub-sections shall be inserted, namely:—

"(2A) In every district the State Government shall, in consultation with the High Court, invest a Judicial Magistrate of the first class with the powers of a Chief Judicial Magistrate under this Code or any other law for the time being in force. 10

(2B) The State Government may, in consultation with the High Court, appoint any Judicial Magistrate of the first class to be an Additional Chief Judicial Magistrate and such Additional Chief Judicial Magistrate shall have all or any of the powers of a Chief Judicial Magistrate referred to in sub-section (2A) as the State Government may, in consultation with the High Court, direct.";

(iv) for sub-section (3), the following sub-section shall be substituted, namely:— 20

"(3) For the purposes of section 88, sub-section (6C), section 406B and section 528, sub-sections (2B) and (3), such Additional District Magistrate shall be deemed to be subordinate to the District Magistrate; and for the purposes of section 88, sub-section (6C), section 192, sub-section (1), section 406B and section 528, sub-sections (2) and (2A), such Additional Chief Judicial Magistrate shall be deemed to be subordinate to the Chief Judicial Magistrate." 25

5. For section 12, the following section shall be substituted, namely:— 30

Executive  
Magis-  
trates and  
Judicial  
Magis-  
trates.

"12. (1) The State Government may appoint as many persons as it thinks fit, besides the District Magistrate, to be Executive Magistrates of the first or second class in any district, and the State Government or the District Magistrate, subject to the control of the State Government, may, from time to time, define local areas within which such persons may exercise all or any of the powers with which they may respectively be invested under this Code. 35

(2) The State Government, in consultation with the High Court, may confer on any person who is a civil judge or a member of the Judicial Service of a Union territory or a group of such 40

territories, the powers of any class of **Judicial Magistrates** in any district; and the State Government, in consultation with the High Court, or the Chief Judicial Magistrate, subject to the control of the High Court, may, from time to time, define local areas within which he may exercise all or any of the powers with which he may be invested under this Code.

(3) The State Government, in consultation with the High Court, may, for such period not exceeding three years from the commencement of the Union Territories (Separation of Judicial and Executive Functions) Act, 1968, as it may think fit, appoint as many persons, who are members of a Civil Service in any Union territory or in any State and who are or have been exercising the powers of a Magistrate in such territory or State at or before the commencement of the said Act, as may be considered necessary to be **Judicial Magistrates** in any district; and the State Government, in consultation with the High Court, may define local areas within which such persons may exercise all or any of the powers with which they may, respectively, be invested under this Code.

(4) Except as otherwise provided by any such definition as is referred to in sub-section (1), (2) or (3), the jurisdiction and powers of such persons shall extend throughout such district."

6. In sub-section (1) of section 13, for the word "Magistrate", the 25 words "Executive Magistrate" shall be substituted.

7. For section 14, the following section shall be substituted, namely:—

"14. The State Government may appoint **Executive Magistrates** for particular areas or for the performance of particular functions and confer on them such powers as it deems fit. **Such Magistrates shall be called Special Executive Magistrates and shall be appointed for such term as the State Government may, by general or special order, direct.**"

Special  
Executive  
Magis-  
trates.

8. For sub-section (1) of section 15, the following sub-section shall be substituted, namely:—

"(1) The State Government, in consultation with the High Court, may direct any two or more **Judicial Magistrates** in any place in a Union territory to sit together as a **Bench**, and may

**Benches**  
of **Judicial**  
**Magis-**  
**trates.**



by order invest such Bench with any of the powers conferred or conferable by or under this Code on a Judicial Magistrate of the first or second class, and direct it to exercise such powers in such cases, or, such classes of cases only and within such local limits as the State Government, in consultation with the High Court, thinks fit." 5

9. In section 16,—

(i) for the words "The State Government may, or, subject to the control of the State Government, the District Magistrate", the words "The High Court, subject to the approval of the State Government," shall be substituted; and 10

(ii) for the words "Magistrates' Benches", the words "Judicial Magistrates' Benches" shall be substituted.

10. For section 17, the following sections shall be substituted, namely:— 15

"17. (1) All Judicial Magistrates appointed under subsections (2) and (3) of section 12 and all Benches constituted under section 15, shall, subject to the control of the Sessions Judge, be subordinate to the Chief Judicial Magistrate, and the Chief Judicial Magistrate may, from time to time, make 20 rules or give special orders consistent with this Code as to the distribution of business among such Magistrates and Benches.

(2) All Chief Judicial Magistrates shall be subordinate to the Sessions Judge.

(3) All Assistant Sessions Judges shall be subordinate to 25 the Sessions Judge in whose Court they exercise jurisdiction, and the Sessions Judge may, from time to time, make rules consistent with this Code as to the distribution of business among such Assistant Sessions Judges.

(4) The Sessions Judge may also, when he himself is un- 30 avoidably absent or incapable of acting, make provision for the disposal of any urgent application by an Additional or Assistant Sessions Judge, or, if there be no Additional or Assistant Sessions Judge, by the Chief Judicial Magistrate, and such Judge or Magistrate shall have jurisdiction to deal with any such 35 application.

Subordi-  
nation of  
Judicial  
Magis-  
trates and  
Benches  
to Chief  
Judicial  
Magis-  
trates and  
of Chief  
Judicial  
Magis-  
trates and  
Assistant  
Sessions  
Judges to  
Sessions  
Judge.

17A. (1) All Executive Magistrates appointed under sub-section (1) of section 12, section 13 and section 14 shall be subordinate to the District Magistrate and every Executive Magistrate (other than a Sub-divisional Magistrate) exercising powers in a sub-division shall also be subordinate to the Sub-divisional Magistrate, subject, however, to the general control of the District Magistrate.

Subordination of Executive Magistrates.

(2) The District Magistrate may, from time to time, make rules or give special orders consistent with this Code as to the distribution of business among Executive Magistrates subordinate to him and as to allocation of business to an Additional District Magistrate.

17B. Courts of Session and Courts of Judicial and Executive Magistrates shall be Criminal Courts inferior to the High Court and Courts of Judicial and Executive Magistrates shall be Criminal Courts inferior to the Court of Session."

Courts inferior to High Court and Court of Session.

11. For sub-section (1) of section 29, the following sub-section shall be substituted, namely:—

"(1) Subject to the other provisions of this Code, any offence under any other law shall, when any Court is mentioned in this behalf in such law, be tried by such Court:

Provided that if the Court so mentioned is a Court specified in column (1) of the Table below, such offence shall be tried by the Court of the Judicial Magistrate specified against it in column (2) thereof:

TABLE

Name of Court specified in the law (1)	Court by which triable (2)
1. District Magistrate	Chief Judicial Magistrate.
2. Magistrate of the first class	Judicial Magistrate of the first class.
3. Sub-divisional Magistrate	Judicial Magistrate of the first class.
4. Magistrate of the second class	Judicial Magistrate of the second class.
5. Magistrate of the third class	
6. Magistrate (except where it occurs in any expression mentioned above).	Judicial Magistrate."

12. In section 29B, for the words "a District Magistrate or a Chief Presidency Magistrate, or by any Magistrate specially empowered by the State Government", the words "a Chief Judicial Magistrate or any other Judicial Magistrate specially empowered by the State Government in consultation with the High Court" shall be substituted. 5

13. For section 30, the following section shall be substituted, namely:—

Offences punishable with imprisonment not exceeding seven years

"30. Notwithstanding anything contained in section 28 or section 29, the State Government, in consultation with the High Court, may invest any Chief Judicial Magistrate or any other Judicial Magistrate of the first class with power to try as a Judicial Magistrate all offences not punishable with death or with imprisonment for life or with imprisonment for a term exceeding seven years: 10 15

Provided that no Chief Judicial Magistrate or Judicial Magistrate of the first class shall be invested with such powers unless he has, for not less than ten years, exercised as a Magistrate powers not inferior to those of a Magistrate of the first class: 20

Provided further that if any Judicial Magistrate of the first class has, prior to his appointment as such Magistrate, exercised the powers of an Assistant Sessions Judge, he may be invested with the powers under this section notwithstanding the fact that he has not exercised the powers of Magistrate of the first class for not less than ten years." 25

14. In section 32,—

(a) in the marginal heading, for the word "Magistrates", the words "Judicial Magistrates" shall be substituted;

(b) in sub-section (1),— 30

(i) in the opening sentence, before the word "Magistrates", the word "Judicial" shall be inserted;

(ii) in clause (a), for the words "Courts of Presidency Magistrates and of Magistrates of the first class", the words "Courts of Judicial Magistrates of the first class" and in 35

clause (b), for the words "Courts of Magistrates", the words "Courts of Judicial Magistrates" shall be substituted;

(iii) clause (c) shall be omitted;

5 (c) in sub-section (2), for the words "any Magistrate, the words "any Judicial Magistrate" shall be substituted.

15. In section 33, in sub-section (1),—

(i) in the marginal heading, for the word "Magistrates", the words "Judicial Magistrates" shall be substituted;

10 (ii) in the opening paragraph, for the words "any Magistrate", the words "any Judicial Magistrate" shall be substituted;

(iii) in the proviso, in clause (b), for the words "by a Magistrate", the words "by a Judicial Magistrate" shall be substituted.

16. In the marginal heading of section 34, for the word "District", the word "Judicial" shall be substituted.

15 17. In section 36, after the words "District Magistrates," the words "Chief Judicial Magistrates," shall be inserted; and for the words "Magistrates of the first, second and third classes", the words "Judicial and Executive Magistrates of the first and second classes" shall be substituted.

20 18. For sections 37 and 38, the following sections shall be substituted, namely:—

"37. In addition to the ordinary powers,—

25 (i) the State Government, in consultation with the High Court, may invest any Judicial Magistrate with any of the powers specified in Part IA of Schedule IV;

(ii) a Chief Judicial Magistrate may invest any Judicial Magistrate within his local jurisdiction with the powers specified in Part IB of Schedule IV;

30 (iii) the State Government may invest any Executive Magistrate with any of the powers specified in Part IIA of Schedule IV; and

(iv) a District Magistrate may invest any Executive Magistrate within his local jurisdiction with the powers specified in Part IIB of Schedule IV.

Additional powers conferable on Magistrates.

Exercise of powers under section 37 by Chief Judicial Magistrate or District Magistrate to be subject to control of High Court or State Government.

38. The power conferred on the Chief Judicial Magistrate under clause (ii) of section 37 shall be exercised subject to the control of the High Court \* \* \* and the power conferred on the District Magistrate under clause (iv) of that section shall be exercised subject to the control of the State Government. 5

Powers on Judicial Magistrates to be conferred in consultation with High Court.

38A. Whenever, under any provisions of this Code or of any other law for the time being in force relating to any of the matters specified in Lists II and III of the Seventh Schedule to the Constitution, any judicial powers are to be conferred on a Sessions Judge, or an Additional or Assistant Sessions Judge or a Chief Judicial Magistrate or any other Judicial Magistrate or any such Magistrate is to be specially empowered to exercise such powers the orders conferring such powers or empowering the exercise of such powers shall be made by the State Government in consultation with the High Court notwithstanding that such provision may not expressly so provide. 10 15

*Explanation.*—For the purposes of this section, the question whether any powers are judicial shall be decided by the State Government in consultation with the High Court and such decision shall be final.” 20

19. In section 39, to sub-section (1), the following proviso shall be added, namely:—

“Provided that in the case of Judicial Magistrates, the State Government shall confer such powers in consultation with the High Court.”. 25

20. To section 40, the following proviso shall be added, namely:—

“Provided that in the case of Judicial Magistrates no such direction shall be issued except in consultation with the High Court.”.

21. In section 41,—

(i) to sub-section (1), the following proviso shall be added. 30

namely:—

“Provided that the State Government shall not withdraw any power conferred on the Judicial Magistrate except in consultation with the High Court.”.

5 (ii) for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) Any powers conferred by the Chief Judicial Magistrate or the District Magistrate may be withdrawn by him.”.

10 22. In section 57,—

(i) in sub-section (2), for the words “a Magistrate”, the words “a Judicial Magistrate having jurisdiction” shall be substituted;

15 (ii) in sub-section (3), for the word “Magistrate”, the words “Judicial Magistrate” shall be substituted.

23. In section 63, for the word “Magistrate”, the words “Magistrate having jurisdiction” shall be substituted.

24. For sub-section (1) of section 78, the following sub-section shall be substituted, namely:—

20 “(1) A District Magistrate or a Chief Judicial Magistrate or any other Judicial Magistrate of the first class or a Sub-divisional Magistrate may direct a warrant to any landholder, farmer or manager of land within the area of his jurisdiction for the arrest of any escaped convict, proclaimed offender or person who has been accused of a non-bailable offence, and who  
25 has eluded pursuit.”.

25. In section 88,—

(a) in sub-section (2), after the words “District Magistrate”, the words “or Chief Judicial Magistrate” shall be inserted;

30 (b) in sub-section (6B), after the words “District Magistrate”, the words “or Chief Judicial Magistrate” shall be inserted; and

(c) for the proviso to sub-section (6C), the following proviso shall be substituted, namely:—

35 “Provided that if it is preferred or made in the Court of a District Magistrate or Chief Judicial Magistrate, he may make it over for disposal to any Magistrate subordinate to him, and such Magistrate shall have all the powers and jurisdiction in respect of such claim or objection as if the order of attachment had been issued by such Magistrate  
40 and the claim or objection had been originally preferred or made before him.”.

26. In section 95, after the words "District Magistrate," wherever they occur, the words "Chief Judicial Magistrate," shall be inserted.

27. In sub-section (2) of section 96, after the words "District Magistrate", the words "or Chief Judicial Magistrate" shall be inserted. 5

28. In section 98, after the words "District Magistrate," wherever they occur, the words "Chief Judicial Magistrate," shall be inserted.

29. In sub-section (1) of section 106, for the words "Court of a Presidency Magistrate, a District Magistrate, a Sub-divisional Magistrate or a Magistrate", the words "Court of a Chief Judicial Magistrate or any other Judicial Magistrate" shall be substituted. 10

30. In sections 107, 108 and 109, for the words "Magistrate of the first class" and in section 110, for the words "a Magistrate of the first class", the words "an Executive Magistrate of the first class" shall be substituted. 15

31. In section 124,—

(i) for the words "Chief Presidency", wherever they occur, the words "Chief Judicial" shall be substituted;

(ii) in sub-section (1), for the words "under this Chapter", 20 the words and figures "under section 118 or, as the case may be, under section 106" shall be substituted; and

(iii) in sub-section (2), for the words "under this Chapter," the words and figures "under section 106 or, as the case may be, under section 118," shall be substituted. 25

32. For section 125, the following section shall be substituted, namely:—

Power of  
Chief  
Judicial  
Magistrate  
to cancel  
any bond  
for keep-  
ing the  
peace and  
of District  
Magistrate  
to cancel  
any bond  
for keep-  
ing the  
peace or  
for good  
behaviour.

"125. The Chief Judicial Magistrate may, at any time, for sufficient reasons to be recorded in writing, cancel any bond for keeping the peace executed under section 106 and the District 30 Magistrate may at any time likewise cancel any bond for keeping the peace or for good behaviour executed under section 118 by order of any Court in his district not superior to his Court."

33. In section 126,—

(i) in sub-section (1), for the words “to a Presidency Magistrate, District Magistrate, Sub-divisional Magistrate or Magistrate of the first class”, the words and figures “to the Court by which an order to give security was made under section 106 or section 118” shall be substituted, and for the word “his”, the word “its” shall be substituted; and

(ii) for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) On such application being made, the Court shall issue summons or warrant, as it thinks fit, requiring the person for whom such surety is bound to appear or to be brought before it.”.

34. In sections 127, 128, 129 and 132, for the word “Magistrate”, the words “Executive Magistrate” shall be substituted; in sections 130 and 131 for the words “a Magistrate”, the words “an Executive Magistrate” and in section 131, for the words “no Magistrate”, the words “no Executive Magistrate” shall be substituted.

35. In section 133,—

(i) in the opening paragraph of sub-section (1) and in sub-section (2), for the words “a Magistrate”, the words “an Executive Magistrate” shall be substituted; and

(ii) in the closing paragraph of sub-section (1), for the words “Magistrate of the first or second class”, the words “Executive Magistrate” shall be substituted.

36. In section 143, for the words “any other Magistrate”, the words “any other Executive Magistrate” shall be substituted.

37. In sub-section (1) of section 144, for the words and brackets “any other Magistrate (not being a Magistrate of the third class)”, the words “any other Executive Magistrate” shall be substituted.

38. In sub-section (1) of section 145 and sub-section (1) of section 147, for the words “Magistrate of the first class”, the words “Executive Magistrate of the first class” shall be substituted.

39. In sub-section (1) of section 155, the words “having power to try such case or commit the same for trial” shall be inserted at the end.



40. For sub-section (1) of section 164, the following sub-sections shall be substituted, namely:—

“(1) Any \* \* \* \* \* Judicial Magistrate of the first class or any Judicial Magistrate of the second class specially empowered in this behalf by the State Government in consultation with the 5 High Court, may record any statement or confession made to him in the course of an investigation under this Chapter or under any other law for the time being in force or at any time afterwards before the commencement of the inquiry or trial.

(1A) Any Executive Magistrate of the first class or of the 10 second class (not being a police officer) may be specially empowered by the State Government to record such statements or confessions if that Government for reasons to be recorded in writing considers it necessary so to do.”

41. In section 167,—

15

(i) for the proviso to sub-section (2), the following proviso shall be substituted, namely:—

“Provided that no Executive Magistrate of the second class not specially empowered in this behalf by the State Government, and no Judicial Magistrate of the second class 20 not specially empowered in this behalf by the State Government in consultation with the High Court, shall authorise detention in the custody of the police.”; and

(ii) for sub-section (4), the following sub-section shall be substituted, namely:—

25

“(4) If such order is given by an Executive Magistrate other than the District Magistrate or Sub-divisional Magistrate he shall forward a copy of his order, with his reasons for making it, to the Magistrate to whom he is immediately subordinate and if such order is given by a Judicial Magis- 30 trate other than the Chief Judicial Magistrate, he shall forward a copy of his order, with his reasons for making it, to the Chief Judicial Magistrate.”.

42. In sub-section (3) of section 170, for the words “District Magistrate or Sub-divisional Magistrate”, the words “Chief Judicial Magis- 35 trate” shall be substituted.

43. In sub-section (5) of section 174, for the words “Magistrate of the first class, and any Magistrate”, the words “Executive Magistrate of the first class, and any other Executive Magistrate” shall be substituted.

40

44. Section 176A which applies only to the Union territory of the Laccadive, Minicoy and Amindivi Islands shall be omitted.

45. In sub-section (1) of section 186, for the words "a Presidency Magistrate, a District Magistrate, a Sub-divisional Magistrate, or, if he is specially empowered in this behalf by the State Government, a Magistrate of the first class", the words "a District Magistrate, a Sub-divisional Magistrate, or, if he is specially empowered in this behalf by the State Government, an Executive Magistrate of the first class, or, if he is specially empowered in this behalf by the State Government, in consultation with the High Court, a Judicial Magistrate of the first class" shall be substituted.

46. In sub-section (1) of section 187, for the words "a Presidency Magistrate or District Magistrate, such Magistrate shall send the person arrested to the District or Sub-divisional Magistrate", the words "a District Magistrate or Chief Judicial Magistrate, such Magistrate shall send the person arrested to the District or Sub-divisional Magistrate, or, as the case may be, to the Chief Judicial Magistrate" shall be substituted.

47. In section 190,—

(i) in sub-section (1), for the words, "any Presidency Magistrate, District Magistrate or Sub-divisional Magistrate, and any other Magistrate", the words "any Chief Judicial Magistrate, and any other Judicial Magistrate" shall be substituted;

(ii) in sub-section (2), for the words "The State Government, or the District Magistrate subject to the general or special orders of the State Government, may empower any Magistrate", the words "The State Government, in consultation with the High Court, or the Chief Judicial Magistrate, subject to the general or special orders of the High Court, may empower any other Judicial Magistrate" shall be substituted; and

(iii) in sub-section (3), for the words "State Government may empower any Magistrate", the words "State Government, in consultation with the High Court, may empower any Judicial Magistrate" shall be substituted.

48. In section 192,—

(i) in sub-section (1), for the words "Any Chief Presidency Magistrate, District Magistrate or Sub-divisional Magistrate", the words "Any Chief Judicial Magistrate" shall be substituted; and

(ii) in sub-section (2), for the words "District Magistrate". the words "Chief Judicial Magistrate" shall be substituted.

49. In sub-section (2) of section 193, for the words "the State Government", the words "the State Government, in consultation with the High Court," shall be substituted. 5

50. In section 196B, for the words "Chief Presidency Magistrate", the words "Chief Judicial Magistrate" shall be substituted.

51. In sub-section (1) of section 206, for the words and brackets "Any Presidency Magistrate, District Magistrate, Sub-divisional Magistrate or Magistrate of the first class, or any Magistrate 10 (not being a Magistrate of the third class) empowered in this behalf by the State Government," the words "Any Chief Judicial Magistrate or a Judicial Magistrate of the first class or any Judicial Magistrate of the second class empowered in this behalf by the State Government, in consultation with the High Court," shall be substituted. 15

52. In section 249, for the words "a Presidency Magistrate, a Magistrate of the first class, or, with the previous sanction of the District Magistrate, any other Magistrate", the words "a Judicial Magistrate of the first class, or, with the previous sanction of the Chief Judicial 20 Magistrate, any Judicial Magistrate of the second class" shall be substituted.

53. In sub-section (3) of section 250, the words "or third" shall be omitted.

54. In the opening paragraph of sub-section (1) of section 260, for 25 clauses (a), (b) and (c), the following clauses shall be substituted, namely:—

"(a) the Chief Judicial Magistrate,

(b) any Judicial Magistrate of the first class specially empowered in this behalf by the State Government, in consultation 30 with the High Court, and

(c) any Bench of Judicial Magistrates invested with the powers of a Judicial Magistrate of the first class and specially empowered in this behalf by the State Government in consultation with the High Court,". 35

55. In section 261,—

(i) in the marginal heading, for the words "Bench of Magistrates", the words "Bench of Judicial Magistrates" shall be substituted;

(ii) in the opening paragraph, for the words "State Government may confer on any Bench of Magistrates invested with the powers of a Magistrate of the second or third class", the words "State Government, in consultation with the High Court, may confer on any Bench of Judicial Magistrates invested with the powers of a Judicial Magistrate of the second class" shall be substituted.

56. In section 263, for the words "Bench of Magistrates", the words "Bench of Judicial Magistrates" and for the words "the State Government", the words "the High Court" shall be substituted.

57. In sub-section (2) of section 265, for the words "The State Government may authorise any Bench of Magistrates", the words "The State Government, in consultation with the High Court, may authorise any Bench of Judicial Magistrates" shall be substituted.

58. In sub-sections (1) and (2) of section 269, after the words "State Government", the words "in consultation with the High Court" shall be inserted.

59. In section 337, in sub-section (1),—

(i) in the opening paragraph, for the words "a Presidency Magistrate, a Sub-divisional Magistrate", the words "the Chief Judicial Magistrate" shall be substituted;

(ii) for the proviso, the following proviso shall be substituted, namely:—

"Provided that where the offence is under inquiry or trial, no Magistrate of the first class other than the Chief Judicial Magistrate shall exercise the power hereby conferred unless he is the Magistrate making the inquiry or holding the trial, and, where the offence is under investigation, no Magistrate of the first class other than the District Magistrate or the Chief Judicial Magistrate shall exercise the power unless he is the Judicial Magistrate having jurisdiction in a place where the offence might be inquired into or tried and the sanction of the Chief Judicial Magistrate has been obtained to the exercise thereof."

60. In section 338, for the words "District Magistrate", the words "Chief Judicial Magistrate" shall be substituted.

61. In sub-section (1) of section 346, after the words "District Magistrate", the words "or the Chief Judicial Magistrate, as the case may be," shall be inserted.

62. In section 349,—

(i) in sub-section (1),—

(a) for the words “a Magistrate of the second or third class”, the words “a Judicial Magistrate of the second class” shall be substituted; and

5

(b) for the words “District Magistrate or Sub-divisional Magistrate”, the words “Chief Judicial Magistrate” shall be substituted; and

(ii) in sub-section (1A), for the words “District Magistrate or Sub-divisional Magistrate”, the words “Chief Judicial Magistrate” shall be substituted.

63. For section 373, the following section shall be substituted, namely:—

Court of session to send copy of finding and sentence to District Magistrate and Chief Judicial Magistrate.

“373. In cases tried by the Court of Session, the Court shall forward a copy of its finding and sentence (if any) to the District Magistrate and the Chief Judicial Magistrate within the local limits of whose jurisdiction the trial was held.”

64. In section 380, for the words “Magistrate of the first class or a Sub-divisional Magistrate”, the words “Judicial Magistrate of the first class” shall be substituted.

20

65. For section 406A, the following sections shall be substituted, namely:—

Appeal from order refusing to accept or rejecting a surety.

“406A. Any person aggrieved by an order refusing to accept or rejecting a surety under section 122 may appeal against such order,—

25

(a) if made by the District Magistrate or the Chief Judicial Magistrate, to the Court of Session;

(b) if made by an Executive Magistrate other than the District Magistrate, to the District Magistrate; and

(c) if made by a Judicial Magistrate other than the Chief Judicial Magistrate, to the Chief Judicial Magistrate.

30

406B. The District Magistrate or the Chief Judicial Magistrate may transfer any appeal presented to him under section 406A to an Additional District Magistrate or to the Additional Chief Judicial Magistrate, as the case may be, and such Additional District Magistrate or Additional Chief Judicial Magistrate may hear and dispose of the appeal.”

Transfer  
of appeal  
to Addi-  
tional  
District  
Magistrate  
or to  
Additional  
Chief  
Judicial  
Magis-  
trate.

66. In section 407 which applies only to the Union territory of the Laccadive, Minicoy and Amindivi Islands,—

(i) for the words “District Magistrate”, wherever they occur, the words “Chief Judicial Magistrate” shall be substituted;

(ii) in sub-section (1), for the words “Magistrate of the second or third class”, the words “Judicial Magistrate of the second class” shall be substituted;

(iii) in sub-section (2), for the words “Magistrate of the first class”, the words “Judicial Magistrate of the first class” shall be substituted.

67. In section 408,—

(i) as it applies to any Union territory other than the Union territory of the Laccadive, Minicoy and Amindivi Islands, for the words and figures “a District Magistrate or any other Magistrate, or any person sentenced under section 349 or in respect of whom an order has been made or a sentence has been passed under section 380 by any Magistrate”, the words and figures “or a Judicial Magistrate or any person sentenced under section 349 or in respect of whom an order has been made or a sentence has been passed under section 380 by a Judicial Magistrate” shall be substituted.

(ii) as it applies to the Union territory of the Laccadive, Minicoy and Amindivi Islands, for the words and figures “a District Magistrate or other Magistrate of the first class, or any person sentenced under section 349 or in respect of whom an order has been made or a sentence has been passed under section 380 by any Magistrate”, the words and figures “or a Judicial Magistrate of the first class or any person sentenced under section 349 or in respect of whom an order has been made or a sentence has been passed under section 380 by a Judicial Magistrate” shall be substituted.

68. In section 409,—

(a) as it applies to the Union territory of the Laccadive, Minicoy and Amindivi Islands, in the proviso, for the words “State Government”, the words “State Government, in consultation with the High Court,” shall be substituted; 5

(b) as it applies to the Union territories other than the Union territory of the Laccadive, Minicoy and Amindivi Islands,—

(i) in the proviso to sub-section (1), the words “or third” shall be omitted; and

(ii) in sub-section (2), for the words “State Govern- 10 ment”, the words “State Government, in consultation with the High Court,” shall be substituted.

69. In section 412, for the words “Magistrate of the first class”, the words “Judicial Magistrate of the first class” shall be substituted.

70. In section 413, for the words “or District Magistrate or other 15 Magistrate”, the words “or Chief Judicial Magistrate or other Judicial Magistrate” shall be substituted.

71. In sub-section (1) of section 425, for the words “District Magistrate”, wherever they occur, the words “Chief Judicial Magistrate” shall be substituted, and the words “and a copy thereof shall 20 be forwarded to the District Magistrate” shall be inserted at the end.

72. In sub-section (1) of section 428, for the word “Magistrate”, wherever it occurs, the words “Judicial Magistrate” shall be substituted.

73. For section 435, the following section shall be substituted, 25 namely:—

“435. (1) The High Court or any Sessions Judge may call for and examine the record of any proceeding before any inferior Criminal Court situate within the local limits of its or his jurisdiction and any Chief Judicial Magistrate may call for and exa- 30 mine the record of any proceedings before any Judicial Magistrate under his jurisdiction for the purpose of satisfying itself or himself as to the correctness, legality or propriety of any finding, sentence or order recorded or passed, and as to the regularity of any proceedings of such inferior Court or such Magistrate, as the case 35 may be, and may, when calling for such record, direct that the execution of any sentence or order be suspended and, if the accused is in confinement, that he be released on bail or on his own bond pending the examination of the record.

Power to  
call for  
records of  
inferior  
Courts.

(2) The District Magistrate or any Sub-divisional Magistrate empowered by the State Government in this behalf, may call for and examine the record of any proceeding before any Subordinate Executive Magistrate for the purpose of satisfying himself as to the correctness, legality or propriety of any order recorded or passed, and as to the regularity of any proceedings of such Subordinate Magistrate and may, when calling for such record, direct that the execution of any order be suspended and, if the person is in confinement, that he be released on bail or on his own bond pending the examination of the record.

(3) If any Sub-divisional Magistrate acting under sub-section (2) considers that any such proceeding or order is illegal or improper or that any such proceeding is irregular, he shall forward the record, with such remarks thereon as he thinks fit, to the District Magistrate.

(4) The High Court may call for and examine the record of any proceeding under section 118, 122, 143, 144 or 145, notwithstanding the fact that such proceeding was before an Executive Magistrate.

(5) If an application in respect of any proceeding before any Judicial Magistrate other than the Chief Judicial Magistrate has been made under sub-section (1) either to the Sessions Judge or the Chief Judicial Magistrate, no further application shall be entertained by the other of them and if an application in respect of any proceeding before any Executive Magistrate has been made to the Sessions Judge under sub-section (1) or to the District Magistrate under sub-section (2), no further application shall be entertained by the other of them.”.

74. Section 486 shall be re-numbered as sub-section (1) thereof and—

(i) in sub-section (1) as so re-numbered—

(a) for the words “District Magistrate”, wherever they occur, the words “Chief Judicial Magistrate” shall be substituted;

(b) in the proviso, for the word “section”, the word “sub-section” shall be substituted;

(ii) after sub-section (1) as so re-numbered, the following sub-section shall be inserted, namely:—

“(2) On examining any record under section 485 or otherwise, the District Magistrate may direct any Sub-divi-



sional Magistrate by himself or by any other Magistrate subordinate to him to make, and the Sub-divisional Magistrate may himself make or direct any Subordinate Magistrate to make further inquiry into any proceeding in which an order of release or discharge has been made under section 119: 5

Provided that no District Magistrate shall make any direction under this sub-section for further inquiry into the case of any person who has been released or discharged unless such person has had an opportunity of showing cause why such direction should not be made.”. 10

75. In section 437, for the words “District Magistrate”, wherever they occur, the words “Chief Judicial Magistrate” shall be substituted.

76. In section 438,—

(i) in sub-section (1), for the words “District Magistrate”, 15  
the words “Chief Judicial Magistrate” shall be substituted; and

(ii) after sub-section (2), the following sub-section shall be inserted, namely:—

“(3) The District Magistrate, on examining under section 435 or otherwise the record of any proceeding,— 20

(a) shall, if such proceeding is in respect of an order under section 118, 122, 143, 144 or 145 and if he thinks that the order made in such proceeding should be reversed or altered, report for the orders of the High Court the result of such examination; 25

(b) may, if such proceeding is in respect of an order made under any other section, exercise, subject to the provisions of sub-section (2) of section 436, any of the powers conferred on a Court of appeal by sections 423, 426, 427 and 428.”. 30

77. In sub-section (3) of section 439, for the words “a Magistrate of the first class”, the words “a Judicial Magistrate of the first class” shall be substituted.

78. In section 479, for the words “Presidency Magistrate, District Magistrate or other Magistrate”, the words “Chief Judicial Magistrate or any other Judicial Magistrate” shall be substituted. 35

79. In sub-section (1) of section 488, for the words “District Magistrate, a Presidency Magistrate, a Sub-divisional Magistrate or a Magistrate”, the words “Chief Judicial Magistrate or any other Judicial Magistrate” shall be substituted. 40

80. In sub-section (2) of section 512, for the words "any Magistrate of the first class", the words "any Judicial Magistrate of the first class" shall be substituted.

81. For section 515, the following section shall be substituted.  
5 namely:—

"515. All orders under section 514 shall be appealable—

(i) to the District Magistrate, if passed by an Executive Magistrate; and

10 (ii) to the Chief Judicial Magistrate, if passed by a Judicial Magistrate,

or if not so appealed, may be revised by the District Magistrate or, as the case may be, by the Chief Judicial Magistrate."

82. In section 524,—

15 (i) in sub-section (1), for the words "a Magistrate of the first class", the words "an Executive Magistrate of the first class" shall be substituted; and

(ii) in sub-section (2), for the words "to the Court to which appeals against sentences of the Court passing such order would lie", the words "to the Sessions Judge" shall be substituted.

20 83. In section 528,—

(i) in sub-section (2),—

(a) for the marginal heading, the following marginal heading shall be substituted, namely:—

25 "Chief Judicial Magistrate may withdraw or refer cases."; and

(b) for the words "Any Chief Presidency Magistrate, District Magistrate or Sub-divisional Magistrate", the words "The Chief Judicial Magistrate" shall be substituted; and

30 (ii) after sub-section (2), the following sub-sections shall be inserted, namely:—

"(2A) The State Government, in consultation with the High Court, may authorise the Chief Judicial Magistrate to withdraw from any Magistrate subordinate to him either such classes of cases as he thinks proper, or particular classes of cases.

Appeal from, and revision of, orders under section 514

Power to authorise Chief Judicial Magistrate to withdraw classes of cases

District  
Magistrate  
may with-  
draw or  
refer  
cases.

**(2B)** Any District Magistrate may withdraw any case from, or recall any case which he has made over to, any Magistrate subordinate to him, and may inquire into such case himself, or refer it for inquiry to any other such Magistrate competent to inquire into the same.”

5

84. In sub-section (2) of section 559, for the words “the Chief Presidency Magistrate in a Presidency-town, and the District Magistrate outside such towns”, the words “the Chief Judicial Magistrate in the case of Judicial Magistrates and the District Magistrate in the case of Executive Magistrates” shall be substituted.

10

85. In section 561, for the words “a Chief Presidency Magistrate or District Magistrate”, wherever they occur, the words “a Chief Judicial Magistrate” shall be substituted.

86. In the proviso to sub-section (1) of section 562,—

(i) for the words “Magistrate of the third class, or a Magistrate of the second class not specially empowered by the State Government”, the words “Judicial Magistrate of the second class not specially empowered by the State Government in consultation with the High Court” shall be substituted; and

15

(ii) for the words “Magistrate of the first class or Sub-divisional Magistrate”, the words “Judicial Magistrate of the first class” shall be substituted.

20

87. In section 565,—

(i) in sub-section (1), for the words “Presidency Magistrate, District Magistrate, Sub-divisional Magistrate or Magistrate”, the words “Chief Judicial Magistrate or any other Judicial Magistrate” shall be substituted;

25

(ii) in sub-section (3), after the words “State Government”, the words, “in consultation with the High Court,” shall be inserted; and

30

(iii) in sub-section (5), for the word “Magistrate”, the words “Judicial Magistrate” shall be substituted.

88. In Schedule II, in column 8,—

(i) for the word “Magistrate”, wherever it occurs except in the expression “Presidency Magistrate”, the words “Judicial Magistrate”, and for the words “Any Magistrate”, wherever they occur, the words “Any Judicial Magistrate” shall be substituted,

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(ii) for the entry against section 124A, the following entry shall be substituted, namely:—

“Court of Session, Chief Judicial Magistrate or any other Judicial Magistrate of the first class specially empowered by

40

the State Government, in consultation with the High Court, in that behalf.”; and

(14) in the entry relating to section 376, for the words “Chief Presidency Magistrate or District Magistrate”, the words “or Chief Judicial Magistrate” shall be substituted.

89. For Schedules III and IV, the following Schedules shall be substituted, namely:—

### “SCHEDULE III

(See section 36)

#### ORDINARY POWERS OF STATE MAGISTRATES

*I.—Ordinary powers of a Judicial Magistrate of the second class*

- (1) Power to arrest or direct the arrest of, and to commit to custody, a person committing an offence in his presence, section 64.
- (2) Power to arrest, or direct the arrest in his presence of, an offender, section 65.
- (3) Power to endorse a warrant, or to order the removal of an accused person arrested under a warrant, sections 83, 84 and 86.
- (4) Power to issue proclamations in cases judicially before him, section 87.
- (5) Power to attach and sell property and to dispose of claims or objections to attached property, section 88.
- (6) Power to restore attached property, section 89.
- (7) Power to require search to be made for letters and telegrams, section 95.
- (8) Power to issue search warrant, section 96.
- (9) Power to endorse a search warrant and order delivery of thing found, section 99.
- (10) Power to order the police to investigate an offence in cases in which the Magistrate has jurisdiction to try or commit for trial section 155.
- (11) Power to authorise detention, not being detention in the custody of the police, of a person during a police investigation, section 167.
- (12) Power to postpone issue of process and to inquire into a case or direct investigation, section 202.

(13) Power to detain an offender found in Court, section 351.

(14) Power to issue commission for examination of witness, sections 503, 506.

(15) Power to recover forfeited bond for appearance before Magistrate's Court, section 514, and to require fresh security, section 514A.

(16) Power to make order as to custody and disposal of property pending inquiry or trial, section 516A.

(17) Power to make order as to disposal of property, section 517.

(18) Power to sell property of a suspected character, section 525. 10

(19) Power to require affidavit in support of application, section 539A.

(20) Power to make local inspection, section 539B.

*II.—Ordinary powers of a Judicial Magistrate of the first class*

(1) The ordinary powers of a Judicial Magistrate of the second class. 15

(2) Power to direct warrant to landholders, section 78.

(3) Power to issue search warrant, otherwise than in due course of an inquiry, section 98.

(4) Power to issue search warrant for discovery of persons wrong fully confined, section 100. 20

(5) Power to require execution of a bond, section 106.

(6) Power to discharge sureties, section 126A.

(7) Power to record statements and confessions during a police investigation, section 164. 25

(8) Power to authorise detention of a person in the custody of the police during a police investigation, section 167.

(9) Power to commit for trial, section 206.

(10) Power to stop proceedings when no complainant, section 249. 30

(11) Power to tender pardon to accomplice during inquiry into case by himself, section 337.

(12) Power to make orders of maintenance, sections 488 and 489.

(13) Power to recall case made over by him to another Magistrate, section 528(4). 35

(14) Power to make order as to first offenders, section 562.

(15) Power to order released convicts to notify residence, section 565.

*III.—Ordinary powers of a Chief Judicial Magistrate*

- (1) The ordinary powers of a Judicial Magistrate of the first class.
- 5 (2) Power to try juvenile offenders, section 29B.
- (3) Power to require delivery of letters, telegrams, etc., section 95.
- (4) Power to issue search warrants for documents in custody of postal or telegraph authorities, section 96.
- 10 (5) Power to release persons imprisoned for failure to give security under section 106, section 124.
- (6) Power to cancel any bond for keeping the peace under section 106, section 125.
- 15 (7) Power to order police investigation into a cognizable case, section 156.
- (8) Power to issue process for a person within local jurisdiction who has committed an offence outside the local jurisdiction, section 186.
- (9) Power to entertain complaints, section 190.
- 20 (10) Power to receive police reports, section 190.
- (11) Power to entertain cases without complaint, section 190.
- (12) Power to transfer cases to a Subordinate Magistrate, section 192.
- (13) Power to order preliminary investigation by a police officer 25 not below the rank of an Inspector in certain cases, section 196B.
- (14) Power to try summarily, section 260.
- (15) Power to tender pardon to accomplice at any stage of a case, section 337.
- (16) Power to pass sentence on proceedings recorded by a Subor- 30 dinate Magistrate, section 349.
- (17) Power to hear appeals from orders of Judicial Magistrates refusing to accept or rejecting sureties, section 406A.
- (18) Power to call for records, section 435.

(19) Power to order inquiry, section 436.

(20) Power to order commitment, section 437.

(21) Power to report case to High Court, section 438.

(22) Power to hear appeals from or revise orders passed under section 514, section 515.

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(23) Power to withdraw cases and to try or refer them for trial, section 526.

*IV.—Ordinary powers of an Executive Magistrate of the second class*

(1) Power to arrest or direct the arrest of, and to commit to custody, a person committing an offence in his presence, section 64. 10

(2) Power to arrest, or direct the arrest in his presence of, an offender, section 65.

(3) Power to endorse a warrant, or to order the removal of an accused person arrested under warrant, sections 83, 84 and 86.

(4) Power to issue proclamations, section 87.

15

(5) Power to attach and sell property, section 88.

(6) Power to restore attached property, section 89.

(7) Power to require search to be made for letters and telegrams, section 95.

(8) Power to issue search warrants, section 96.

20

(9) Power to endorse a search warrant and order delivery of thing found, section 99.

(10) Power to command unlawful assembly to disperse, section 127.

(11) Power to use civil force to disperse unlawful assembly, section 128. 25

(12) Power to require military force to be used to disperse unlawful assembly, section 130.

(13) Power to authorise detention not being detention in the custody of the police, of a person during a police investigation, section 157. 30

(14) Power to take evidence on commission, section 503.

(15) Power to recover forfeited bond for appearance before Magistrate's Court, section 514 and to require fresh security, section 514A.

(16) Power to make order as to disposal of property, section 517

5 (17) Power to sell property of a suspected character, section 525

*V.—Ordinary powers of an Executive Magistrate of the first class*

(1) The ordinary powers of an Executive Magistrate of the second class.

10 (2) Power to issue search warrant otherwise than in course of an inquiry, section 98.

(3) Power to issue search warrant for discovery of persons wrongfully confined, section 100.

(4) Power to require security to keep the peace, section 107.

(5) Power to require security for good behaviour, section 109.

15 (6) Power to discharge sureties, section 126A.

(7) Power to make orders as to local nuisances, section 133.

(8) Power to make orders, etc., in possession cases, sections 145, 146 and 147.

20 (9) Power to authorise detention of a person in the custody of the police during a police investigation, section 167.

(10) Power to hold inquests, section 174.

*VI.—Ordinary powers of a Sub-divisional Magistrate*

(1) The ordinary powers of an Executive Magistrate of the first class.

25 (2) Power to direct warrants to landholders, section 78.

(3) Power to require security for good behaviour, section 110.

(4) Power to make orders prohibiting repetitions of nuisances, section 143.

(5) Power to make orders under section 144.



(6) Power to depute Subordinate Executive Magistrate to make local inquiry, section 148.

(7) Power to issue process for person within local jurisdiction who has committed an offence outside the local jurisdiction, section 186. 5

(8) Power to sell property alleged or suspected to have been stolen, etc., section 524.

### VII.—*Ordinary powers of a District Magistrate*

(1) The ordinary powers of a Sub-divisional Magistrate.

(2) Power to require delivery of letters, telegrams, etc., section 1095.

(3) Power to issue search warrants for documents in custody of postal or telegraph authorities, section 96.

(4) Power to require security for good behaviour, section 108.

(5) Power to discharge persons bound to keep the peace or to be of good behaviour under section 118, section 124. 15

(6) Power to cancel bond for keeping the peace or to be of good behaviour under section 118, section 125.

(7) Power to order preliminary investigation by police officer not below the rank of Inspector in certain cases, section 196B. 20

(8) Power to tender pardon to accomplice at the stage of investigation, section 337.

(9) Power to hear appeals from orders of Executive Magistrates refusing to accept or rejecting sureties, section 406A.

(10) Power to call for and examine records, section 435 (2). 25

(11) Power to direct Executive Magistrate to make further inquiry into proceedings, etc., section 436 (2).

(12) Power to report case to High Court, section 438 (3).

(13) Power to appoint person to be Public Prosecutor in particular case, section 492 (2). 30

(14) Power to hear appeals from or revise orders passed under section 514, section 515.

(15) Power to compel restoration of abducted female, section 552.

## SCHEDULE IV

(See sections 37 and 38)

### ADDITIONAL POWERS WITH WHICH STATE MAGISTRATES MAY BE INVESTED

5

#### PART I

##### A.—BY THE STATE GOVERNMENT IN CONSULTATION WITH THE HIGH COURT

##### *Powers with which a Judicial Magistrate of the first class may be invested*

- 10 (1) Power to try juvenile offenders, section 29B.
- (2) Power to issue process for person within local jurisdiction who has committed an offence outside the local jurisdiction, section 186.
- (3) Power to take cognizance of offences upon complaint, section 15 190.
- (4) Power to take cognizance of offences upon police reports, section 190.
- (5) Power to take cognizance of offences without complaint, section 190.
- 20 (6) Power to try summarily, section 260.
- (7) Power to try cases under section 124A of the Indian Penal Code.

##### *Powers with which a Judicial Magistrate of the second class may be invested*

- 25 (1) Power to try juvenile offenders, section 29B.
- (2) Power to record statements and confessions during a police investigation, section 164.
- (3) Power to authorise detention of a person in the custody of the police during a police investigation, section 167.
- 30 (4) Power to take cognizance of offences upon complaint, section 190.
- (5) Power to take cognizance of offences upon police reports, section 190.
- (6) Power to take cognizance of offences without complaint section 35 190.
- (7) Power to commit for trial, section 206.
- (8) Power to make orders as to first offenders, section 562.

**B.—BY THE CHIEF JUDICIAL MAGISTRATE**

*Powers with which any Judicial Magistrate of the first class may be invested*

(1) Power to take cognizance of offences upon complaint, section 190. 5

(2) Power to take cognizance of offences upon police reports, section 190.

(3) Power to transfer cases, section 192 (2).

*Powers with which any Judicial Magistrate of the second class may be invested.* 10

(1) Power to take cognizance of offences upon complaint, section 190.

(2) Power to take cognizance of offences upon police reports, section 190.

**PART II**15**A.—BY STATE GOVERNMENT**

*Powers with which a Sub-divisional Magistrate may be invested*

Power to call for records of inferior courts and to forward them to the District Magistrate, sub-sections (2) and (3) of section 435.

*Powers with which an Executive Magistrate of the first class may be invested*

(1) Power to require security for good behaviour in case of sedition, section 108.

(2) Power to require security for good behaviour, section 110.

(3) Power to make orders prohibiting repetitions of nuisances, section 143. 25

(4) Power to make orders under section 144.

(5) Power to record statements and confessions during a police investigation, section 164.

(6) Power to issue process for person within local jurisdiction, 30 who has committed an offence outside the local jurisdiction, section 186.

(7) Power to sell property alleged or suspected to have been stolen, etc., section 524.

*Powers with which an Executive Magistrate of the second class may be invested*

- (1) Power to make orders prohibiting repetitions of nuisances, section 143.
- 5 (2) Power to make orders under section 144.
- (3) Power to record statements and confessions during a police investigation, section 164.
- (4) Power to authorise detention of a person in the custody of the police during a police investigation, section 167.
- 10 (5) Power to hold inquests, section 174.

**B.—BY THE DISTRICT MAGISTRATE**

*Powers with which any Executive Magistrate of the first class may be invested*

- (1) Power to make orders prohibiting repetitions of nuisances, 15 section 143.
- (2) Power to make orders under section 144.

*Powers with which any Executive Magistrate of the second class may be invested*

- (1) Power to make orders prohibiting repetitions of nuisances, section 143.
- (2) Power to make orders under section 144.
- (3) Power to hold inquests, section 174.”.

## APPENDIX I

(Vide para 2 of the Report)

*Motion in Lok Sabha for reference of the Bill to Joint Committee*

“That the Bill to provide for the separation of judicial and executive functions in Union territories, be referred to a Joint Committee of the Houses consisting of 33 members, 22 from this House, namely:—

- (1) Shri Jahan Uddin Ahmed
- (2) Shri M. Deiveekan
- (3) Shri Sanjibhai Rupjibhai Delkar
- (4) Shri K. R. Ganesh
- (5) Shri R. S. Vidyarthi
- (6) Shri K. M. Koushik
- (7) Hazi Lutfal Haque
- (8) Shri Shri Chand Goyal
- (9) Shri Vikram Chand Mahajan
- (10) H. H. Maharaja Manikya Bahadur of Tripura
- (11) Shri M. Meghachandra
- (12) Shri V. Viswanatha Menon
- (13) Shri P. M. Sayeed
- (14) Shri Dwaipayana Sen
- (15) Shri N. Sethuramane
- (16) Shri Janaradan Jagannath Shinkre
- (17) Shri Pravinsinh Natavarsinh Solanki
- (18) Dr. A. G. Sonar
- (19) Shri Krishna Dev Tripathi
- (20) Shri Ram Sewak Yadav
- (21) Shri Y. B. Chavan
- (22) Shri Vidya Charan Shukla, and

11 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 11 members to be appointed by Rajya Sabha to the Joint Committee."

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## APPENDIX II

(Vide para 3 of the Report)

### *Motion in Rajya Sabha*

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for the separation of judicial and executive functions in Union territories, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

- (1) Shri P. Abraham
  - (2) Shri M. Vero
  - (3) Shri S. Krishna Mohan Singh
  - (4) Shrimati Satyawati Dang
  - (5) Kumari Shanta Vasisht
  - (6) Shri I. K. Gujral
  - (7) Shri Syed Ahmed
  - (8) Shri Golap Barbora
  - (9) Dr. Bhai Mahavir
  - (10) Shri R. Ruthnaswamy
  - (11) Shri A. P. Chatterjee."
-

## APPENDIX III

### *Minutes of the sittings of the Joint Committee on the Union Territories (Separation of Judicial and Executive Functions) Bill, 1968.*

#### I

#### First Sitting

The Committee sat on Monday, the 26th August, 1968 from 16.00 to 16.45 hours.

#### PRESENT

Shri Vikram Chand Mahajan—*Chairman*

#### MEMBERS

#### *Lok Sabha*

2. Hazi Lutfal Haque
3. Shri Shri Chand Goyal
4. Shri M. Meghachandra
5. Shri P. M. Sayeed
6. Shri Dwaipayan Sen
7. Dr. A. G. Sonar
8. Shri Ram Sewak Yadav
9. Shri Vidya Charan Shukla

#### *Rajya Sabha*

10. Shri P. Abraham
11. Shri S. Krishna Mohan Singh
12. Shri Syed Ahmed
13. Shri Golap Barbora
14. Dr. Bhai Mahavir
15. Shri Ruthnaswamy

#### REPRESENTATIVES OF THE MINISTRY OF HOME AFFAIRS

1. Shri M. R. Yardi, *Additional Secretary.*
2. Shri K. R. Prabhu, *Joint Secretary.*
3. Shri P. N. Kaul, *Deputy Secretary.*



## LEGISLATIVE COUNSEL

1. Shri K. K. Sundaram, *Joint Secretary and Legislative Counsel, Ministry of Law.*
2. Shri V. S. Bhashyam, *Deputy Legislative Counsel, Ministry of Law.*

## SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

2. At the outset, the Chairman welcomed the members of the Joint Committee.

3. The Chairman then mentioned to the Committee the procedure to be followed in the consideration of the Bill. The Committee decided to take evidence on the Bill and to issue the Press Communiqué (Annexure) inviting memoranda from public bodies, organisations, Supreme Court and High Courts, Bar Councils/Associations and other associations desirous of submitting such memoranda for consideration of the Committee by the 26th September, 1968.

4. The Committee then decided to sit daily from the 14th October, 1968 for 2-3 days to hear the evidence.

5. The Committee desired that the Ministry of Home Affairs should furnish the following notes:

- (i) A note setting forth the existing pattern of the criminal procedure in force in Union Territories and its working; and
- (ii) A note stating the experience of the various States in regard to the working of the separation of Judiciary from the Executive.

6. The Committee also decided that the Advocates-General of various States should be addressed to send memoranda stating their experience of the working of the separation of the Judicial and Executive functions and thereafter the Committee might consider the desirability of hearing their evidence.

The Committee then adjourned.

## ANNEXURE

### LOK SABHA SECRETARIAT

#### *Press Communique*

At present a Joint Committee of both Houses of Parliament is considering the Union Territories (Separation of Judicial and executive Functions) Bill, 1968 which was introduced in Lok Sabha on the 26th April, 1968 in compliance with the directive principles of State Policy embodied in article 50 of the Constitution. The Bill seeks to separate the judiciary from the executive in the matter of administration of criminal law in all the Union Territories except Chandigarh by providing for the classification of the magistracy into Judicial and Executive Magistrates and for appointment of members of the Judiciary as Judicial Magistrates with the approval of the High Court. The Joint Committee at their first sitting held today under the Chairmanship of Shri Vikram Chand Mahajan, M.P. decided that public bodies, organisations, Supreme Court and High Court Bar Councils/Associations and other associations desirous of submitting memoranda on the Bill for considerations of the Committee may send 50 copies of each memorandum so as to reach the Secretary, Lok Sabha, Parliament House, New Delhi on or before the 26th September, 1968. The memoranda which might be submitted to the Committee would form part of the records of the Committee and should be treated as strictly confidential and not circulated to anyone, as such an act would constitute a breach of privilege of the Committee.

Those who are desirous of giving oral evidence before the Committee, besides sending memoranda, are requested to intimate to this effect to the Lok Sabha Secretariat by the said date for consideration of the Committee.

The Union Territories (Separation of Judicial and Executive Functions) Bill, 1968, as introduced in Lok Sabha, was published in the Gazette of India, Extraordinary, Part II, Section 2, dated the 26th April, 1968.

The Committee will sit at New Delhi from 14th October, 1968 for 2-3 days to hear the evidence.

New Delhi;

Dated the 26th August, 1968.

No. 16/5/CII/68

Dated the 6th August, 1968.

Copy forwarded for information to the News Editor, All India Radio, New Delhi.

It is requested that this may please be broadcast from the A.I.R. on three successive days.

(M. C. CHAWLA)

Deputy Secretary.

## II

### Second sitting

The Committee sat on Monday, the 14th October, 1968 from 15.00 to 16.40 hours.

### PRESENT

Shri Vikram Chand Mahajan—*Chairman*.

### MEMBERS

#### *Lok Sabha*

2. Shri Jahan Uddin Ahmed
3. Shri M. Deiveekan
4. Shri R. S. Vidyarthi
5. Shri K. M. Koushik
6. Hazi Lutfal Haque
7. Shri M. Meghachandra
8. Shri P. M. Sayeed
9. Shri Dwaipayan Sen
10. Shri Janardan Jagannath Shinkre
11. Shri P. N. Solanki
12. Dr. A. G. Sonar
13. Shri Krishna Dev Tripathi
14. Shri Ram Sewak Yadav
15. Shri Vidya Charan Shukla

#### *Rajya Sabha*

16. Shri P. Abraham
17. Shri M. Vero
18. Shri S. Krishna Mohan Singh
19. Smt. Satyawati Dang
20. Kumari Shanta Vasisht

REPRESENTATIVES OF THE MINISTRY OF HOME AFFAIRS

1. Shri M. R. Yardi, *Additional Secretary*.
2. Shri K. R. Prabhu, *Joint Secretary*.
3. Shri P. N. Kaul, *Deputy Secretary*.

LEGISLATIVE COUNSEL

1. Shri K. K. Sundaram, *Joint Secretary and Legislative Counsel, Ministry of Law*.
2. Shri V. S. Bhashyam, *Deputy Legislative Counsel, Ministry of Law*.
3. Shri D. C. Hajela, *Assistant Draftsman, Official Language (Legislative) Commission, Ministry of Law*.

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary*.

2. The Committee commenced its proceedings at 15.35 hours as there was no quorum.

3. In the absence of the Chairman, Shri Shri Chand Goyal was chosen to act as Chairman for the sitting under sub-rule (3) of Rule 258.

4. The Committee took up clause-by-clause consideration of the Bill.

5. *Clauses 2 to 9*.—The clauses were adopted without amendment.

6. *The Schedule*.—The following amendments were accepted:

- (1) Page 5, for lines 7—11, substitute “2. In section 7, for sub-section (2) and (3), the following sub-sections shall be substituted, namely:—”
- (2) Page 6, line 17, after “may” insert “in consultation with the High Court”.
- (3) Page 11, lines 17—19, for “Judicial and Executive Magistrates other than Special Executive Magistrates” substitute “Judicial and Executive Magistrates of the first and second classes”.
- (4) Page 12, line 3, omit “and the State Government”.
- (5) Page 12, lines 24 and 27, omit “where necessary”.

This amendment was accepted by the Committee subject to its being suitably drafted by the Legislative Counsel.

(6) Page 15, line 6, for “; and” substitute “and for the word ‘his’ the word ‘its’ shall be substituted; and”.

(7) Page 16, line 3, omit “Executive”.

This amendment was accepted by the Committee subject to its being suitably drafted by the Legislative Counsel.

(8) Page 28, for line 2, substitute—

“(14). Power to issue commission for examination of witness, sections 503, 506”.

(9) Page 29, after line 30, insert—

“(16A). Power to hear appeals from orders of Judicial Magistrates refusing to accept or rejecting sureties, section 406A”.

(10) Page 30, after line 3, insert—

“(20A). Power to hear appeals from or revise orders passed under section 514, section 515”.

(11) Page 32, after line 22, insert—

“(8A). Power to hear appeals from orders of Executive Magistrates refusing to accept or rejecting sureties, section 406A”.

(12) Page 32, after line 28, insert—

“(12A). Power to hear appeals from or revise orders passed under section 514, section 515”.

While considering para 5 of the Schedule, the Minister of State in the Ministry of Home Affairs, Shri Vidya Charan Shukla assured the Committee that while framing rules for the recruitment of Judicial Magistrates made under Article 309 of the Constitution, the suggestion that Advocates would not be debarred for appointment would be considered.

The Schedule, as amended, was adopted.

9. *Clause 1.*—The clause was adopted without amendment.

10. *Enacting Formula.*—The Enacting Formula was adopted without amendment.

11. *Long Title*.—The Long Title was adopted without amendment.

12. The Committee authorised the Legislative Counsel to correct patent errors and to carry out amendments of consequential nature in the Bill.

13. The Committee decided that (i) evidence given before them should be printed and laid on the Table of both the Houses and (ii) copies of memoranda received from various State Governments| Union Territories should be placed in the Parliament Library for reference by Members after the Report of the Committee had been presented to the House.

14. The Chairman then drew the attention of the Members of the Committee to the provision of Direction 87 of the Directions by the Speaker regarding minutes of dissent.

15. The Committee decided to sit at 15.00 hours on Friday, the 29th November, 1968 to consider their draft Report.

16. The Chairman announced that the minutes of dissent, if any, might be sent to Lok Sabha Secretariat so as to reach them by 17.00 hours on Monday, the 9th December, 1968. The Members were requested to give four copies of their respective minutes, if possible.

17. The Minister thanked the Chairman and the Members of the Committee for their valuable cooperation and assistance in considering and passing the Bill.

18. The Committee then adjourned.

#### IV

#### Fourth Sitting

The Committee sat on Friday, the 29th November, 1968 from 15.00 to 15.45 hours.

#### PRESENT

Shri Vikram Chand Mahajan—*Chairman*.

#### MEMBERS

#### *Lok Sabha*

2. Shri R. S. Vidyarthi

3. Hazi Lutfal Haque

4. Shri Shri Chand Goyal

5. Shri Janardan Jagannath Shinkre
6. Shri Vidya Charan Shukla.

*Rajya Sabha*

7. Smt. Satyawati Dang
8. Kumari Shanta Vasisht
9. Shri I. K. Gujral
10. Shri Syed Ahmed
11. Dr. Bhai Mahavir.

REPRESENTATIVES OF THE MINISTRY OF HOME AFFAIRS

1. Shri M. R. Yardi, *Additional Secretary.*
2. Shri K. R. Prabhu, *Joint Secretary.*
3. Shri P. N. Kaul, *Deputy Secretary.*

LEGISLATIVE COUNSEL

1. Shri K. K. Sundaram, *Joint Secretary and Legislative Counsel, Ministry of Law.*
2. Shri V. S. Bhashyam, *Deputy Legislative Counsel, Ministry of Law.*
3. Shri P. A. Srinivasan, *Attache, Ministry of Law.*
4. Shri S. V. Subba Rao, *Attache, Ministry of Law.*
5. Shri D. C. Hajela, *Assistant Draftsman, Official Language (Legislative) Commission, Ministry of Law.*

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

2. The Committee considered and adopted the Bill as amended.
3. The Committee then considered and adopted the draft Report.
4. The Chairman announced that the Minutes of Dissent, if any, might be sent to the Lok Sabha Secretariat so as to reach them by 17.00 hours on Monday, the 9th December, 1968. The members were requested to send four copies of their Minutes of Dissent, if any, to the Lok Sabha Secretariat.



5. The Committee authorised the Chairman and, in his absence, Shri Janaradan Jagannath Shinkre to present the Report and to lay the evidence on the Table of the House on Tuesday, the 10th December, 1968.

6. The Committee also authorised Shri Syed Ahmed and, in his absence, Shrimati Satyawati Dang to lay the Report and the evidence on the Table of Rajya Sabha on Tuesday, the 10th December, 1968.

7. The Legislative Counsel was authorised to correct any patent error in the Bill, if necessary.

8. The Chairman then thanked the Minister of State in the Ministry of Home Affairs and Members of the Committee for their cooperation and assistance in the consideration of the Bill.

9. The Committee also placed on record their appreciation of the valuable assistance rendered to them by the Legislative Counsel.

The Committee then adjourned.

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